

Central Administrative Tribunal,
Principal Bench

O.A. No.2400 of 2002

New Delhi this the 16th day of ~~September~~ 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Shri K.T.R. Sharma UDC (Removed)
From service under the Respondents
S/o Shri Kul Bhushan Sharma,
R/o A/26, Navada Extension,
Uttam Nagar, New Delhi-59.
Earlier R/o-C-44, Jain Park (Near Mallala Village)
Kiran Garden, Uttam Nagar,
New Delhi
(By Advocate : Shri V.P.S. Tyagi) - Applicant

Versus

1. Union of India (through Secretary)
Ministry of Rural Development,
Krishi Bhawan, New Delhi.
2. The Joint Secretary Min. of Rural Areas,
Employment,
Krishi Bhawan, New Delhi.
3. The Deputy Secretary to the Govt. of India,
Ministry of Rural Areas,
and Employment and Poverty Alleviation,
Krishi Bhawan, New Delhi.
4. The Deputy Advisor (Forestry)
Ministry of Rural Development,
(Forestry Cell),
Block No.-11, 6th Floor, C.G.O. Complex,
Lodi Road, New Delhi-110003. - Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

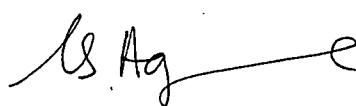
Applicant, K.T.R. Sharma, who was working in the office of Deputy Advisor (Forestry), Ministry of Rural Development, has been served with a memo of charge for certain alleged acts. It is the case of the applicant that after the inquiry and the inquiry report, show-cause notice had been served on him on 17.12.1998. He had sent a reply to the same. The grievance precisely is that despite the said reply no action has been taken or no final order has been passed.

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2. In the face of these facts, it is appropriate and in the fitness of things that Respondent No.3 is directed to consider the above facts and pass appropriate orders with regards to the alleged show-cause notice and refer the communication to the applicant. Any decision in this regard, in accordance with law, be taken within a period of six months from the date of receipt of the certified copy of this order. It is made clear that nothing said herein, should be taken as an expression on the merits of this case.

3. The present OA is disposed of.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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